## GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

STARRED QUESTION NO:243 ANSWERED ON:11.08.2010 CRUELTY TO ANIMALS Alagiri Shri S. ;Rajbhar Shri Ramashankar

## Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) Whether the Government has constituted an Animal Welfare Board for prevention of cruelty to animals;
- (b) if so, the details thereof;
- (c) whether the provision of the Prevention of Cruelty to Animals Act, 1960 have been effective in checking cruelty inflicted on animals in the country, and
- (d) if not, the remedial measures proposed to be taken by the Government in this regard?

## **Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

- (a) Yes, Sir.
- (b) The Government of India has established Animal Welfare Board of India, in 1962 under Section 4 of the Prevention of Cruelty to Animals Act, 1960 (No. 59 of 1960) for promotion of animal welfare generally and for the purpose of protecting animals from being subjected to unnecessary pain or suffering in particular. Government of India provides fund to Animal Welfare Board of India to meet its obligations as defined in the Prevention of Cruelty to Animals (PCA) Act 1960 and rules framed thereunder.

The constitution of the Animal Welfare Board of India is in accordance with Section 5 of the Prevention of Cruelty to Animals Act, 1960 and its functions are defined in Section 9.

- (c) Yes, Sir.
- (d) Does not arise.